

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 14th October, 2008

CONTEMPT PETITION NO. 47/2008
IN
ORIGINAL APPLICATION NO. 256/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Dayal Babu son of Shri Genda Das aged about 44 years, resident of Kalyan Ji Gate, Sunaro Ke Mandir Ke Pass, Swami STD Gangapur City District Sawaimadhopur (Rajasthan) holding the post of Senior Bhisti at Gangapur City.

.....APPLICANT

(By Advocate: Mr. Vinod Goyal)

VERSUS

1. Shri V.K. Manglic, the General Manager, West Central Railway, Jabalpur (Madhya Pradesh)
2. Shri Arun Kumar Saxena, the Divisional Railway Manager, West Central Railway, Kota.
3. Shri Sriram Meena, the Station Superintendent, Western Central Railway, Gangapur City.

.....RESPONDENTS

(By Advocate: Mr. Anupam Agarwal)

ORDER (ORAL)

The applicant has filed this Contempt Petition for alleged disobedience of the order dated 11.07.2008 passed in OA No. 256/2008.

2. Notice of this application was given to the respondents. The respondents have filed their reply. In the reply, the respondents have

stated that the order of this Tribunal has already been complied with and they have also tendered their unconditional apology for the delay in compliance of the order of this Tribunal.

3. In view of the stand taken by the respondents, the present Contempt Petition does not survives, which is accordingly disposed of. Notices issued to the respondents are hereby discharged. Needless to add that if the applicant is still aggrieved by any of the action of the respondents in not regularizing the period; it will be open for him to file substantive OA.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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